

**IN THE COURT OF SHRI AJAY GULATI
SPECIAL JUDGE (PC ACT), CBI-12, ROUSE AVENUE COURT
COMPLEX, NEW DELHI.**

CC No. 267/2019

CBI Vs. Nirvikar Singh and others

1.7.2020

Present:- Dr. Jyotsna Pandey, Id. PP for CBI.
None for the accused persons.

Present proceedings have been taken up through Video Conference hosted by court reader Sh. Virender Yadav.

E-challan has been filed by the CBI.

Electronic notice (i.e. by email or whatsapp) be also issued to the Id. Counsel for both the accused persons as also to the Ld. PP for the CBI for taking their respective consent as to whether they would want to address the arguments on the above application through video conferencing.

Ld. Counsels for the accused persons are requested to send their respective consent within three days. Ld. Counsel be also informed that should they consent to addressing through video conferencing, concise written synopsis of their arguments be sent at the official Court email ID.

Matter be again listed on 7.7.2020 through video conferencing at 1.00 PM for further orders.



(AJAY GULATI)

**Spl. Judge (PC Act), CBI-12
RADCC/New Delhi/1.7.2020**